

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF CHEMICALS AND PETROCHEMICALS

LOK SABHA
UNSTARRED QUESTION NO. 2259
TO BE ANSWERED ON 15.12.2023

CHECKING OF IMPORTED CHEMICALS

2259. MS. DEBASREE CHAUDHURI:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government has any established mechanism to regularly check samples of imported chemicals such as Boric acid including from Special Economic Zones (SEZs) to Domestic Tariff Area (DTA) in the country and if so, the details thereof:

(b) whether the Government has any data on the number imported consignments of Chemicals such as Boric Acid which has been checked for conformity to standards such as IS 10116:2015 from 2019 till date;

(c) if so, the number of samples which were drawn from such imported consignments including from SEZs to DTA and the number of such consignments which have failed the conformity test as per the standard of IS 10116:2015;

(d) whether the Government has any provision under the Foreign Manufacturer Certification scheme to grant any license under old standards retrospectively such as IS 10116:1982 for Boric Acid inspite of the updated current standard of IS 10116:2015 for Boric Acid being present and applicable: and

(e) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR CHEMICALS AND FERTILIZERS
(SHRI BHAGWANTH KHUBA)

Point wise reply of above points (a) to (e) of Parliament Question is as under:

(a) to (c) : As per the information provided by Department of Revenue, under the Risk Management System, instructions are issued for drawing of samples for testing to the assessing officers upon filing of Bill of Entry for import of goods including chemicals like Boric Acid. Further, CBIC vide Circular 61/2004-Cus dated 28.10.2004 and 37/2005 dated 06.09.2005 has regulated the import of Boric Acid, wherein importers should register with Central Insecticide Board and Registration Committee. The details of such testing is as tabulated below:

| Year | No. of Imported consignments of Chemicals sent to Lab for Testing | No. of consignments failed as per Test |
|----------------------|---|--|
| 2019-20 | 618 | 0 |
| 2020-21 | 698 | 8 |
| 2021-22 | 833 | 1 |
| 2022-23 | 624 | 2 |
| 2023-till 08.08.2023 | 261 | 5 |
| Total | 3034 | 16 |

(d) : After the revision of an Indian Standard, the concurrent running period of old and revised version is allowed to facilitate the licensee/manufacturer to switch over to the revised standard within the stipulated time period. After the concurrent running period is over, the old version of the Indian Standard is withdrawn by a gazette notification. There is no provision for grant of BIS Certification/license against a withdrawn Indian Standard.

(e): Not applicable.
